

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:869  
ANSWERED ON:10.12.2013  
CASTE CERTIFICATE TO SC AND OBC COMMUNITY  
Verma Shri Sajjan Singh

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has issued any guidelines as per the judgement of the Supreme Court regarding the issuance and authenticity of caste certificate of Scheduled Castes and Other Backward Classes;
- (b) if so, the details thereof;
- (c) whether it is mandatory to present any document of year 1950 or before that period to get caste certificate; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT)

(a) to (d) The Supreme Court in the case of Madhuri Patil (Civil Appeal No,5854 of 1994) had recommended to States and Union territories, a procedure for issuance and verification of social status certificates. In view of the directions of the Supreme Court, State Governments/ Union territory Administrations have been requested vide Ministry of Social Justice and Empowerment letter dated 01.01.2003 that the verification of the caste status may be done expeditiously as per procedure prescribed by the Apex Court.

Issuance and verification of caste certificates is the responsibility of the concerned State Governments/Union territory Administrations. However, as per the extant guidelines issued by the Ministry of Home Affairs vide their letter dated 22.03.1977, in respect of Scheduled Castes and Schedule Tribes, the person or his/her parents should be permanent residents of the State/ Union territory on the date of notification of the Presidential Order applicable in his or her case for issuance of caste certificates.